

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 118
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jyoti Buildtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Vinod Chaurasia, Mr. Nalin Kaushik,
Adv. for RP

For the respondent

Mr. Saurabh Kalia, Adv. for suspended board

ORDER

CA-2204(PB)/2019:-

None present for the non-applicant-Income Tax Department.

In the circumstances, we permit the RP to serve notice to Ms. Lakshmi Gurung, senior standing counsel for the Income Tax Department who is appearing before this tribunal on regular basis. Let notice be served to Ms. Gurung within two days.

Reply, if any, be filed by the Income Tax Department before the adjourned date.

List for arguments on 13.12.2019.

- sd -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

- sd -

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)